NOTICE

Advocates and parties-in-person are requested to note the following directions applicable to the Bench of GS Patel and MG Sewlikar JJ with effect from 6th June 2022:

A DAILY, SUPPLEMENTARY AND WEEKLY BOARDS

1. From Monday, 6th June 2022 until further notice there will be no final hearing board. For this week, there will be only regular Daily Boards.

2. Daily boards for forthcoming week will be released the previous Friday/Saturday.

3. Except for Mondays, there will be a SHORT supplementary board of not more than eight to ten matters from Tuesday to Friday. The supplementary list will have only matters adjourned by the court or extremely urgent cases. Advocates and parties in person are advised not to attempt to get listings on the supplementary board if the case is not genuinely urgent. Given the pendency and the nature of the present roster, such attempts may be met with an order of heavy costs.

4. On the Daily Boards, Miscellaneous matters, including Interim Applications of all types, will be listed first, followed by matters for admission.

B MENTIONING

1. Mentioning for circulation is NOT permitted except for (a) production matters to be taken on that very day; and (b) EXTREMELY urgent cases for ad-interim relief.

2. Urgency must be properly made out in the praecipe.

3. All other requests for listing must be by hard copy praecipe indicating preferred dates. The Court Associate/Sheristedar will allot dates as per availability of time.

4. No praecipes by email under any circumstances.

5. Except for production and extremely urgent cases, mentioning in addition to tendering a circulation praecipe is not permitted.

6. If urgent circulation is granted but it is found there is in fact no urgency, the Court may impose costs.

C NO FILINGS BY EMAIL

1. **NO FILING OF ANY KIND IS PERMITTED ON EMAIL**. Anything sent by email will be ignored.

2. Advocates and parties-in-person are encouraged to use the online filing system that is operational. An endeavour will be made to take up matters in 'paperless' form where possible and feasible.

D APPEARANCES

1. **Appearances must also be handed in physically at the time of hearing in advance**. Please use the online form at:

   https://bombayhighcourt.nic.in/writereaddata/notifications/PDF/noticebom20180110193535.pdf

2. The form can be downloaded and filled in on a computer.

3. If appearances are not submitted, they will not be included in the order sheet.

4. No application for speaking to the minutes to correct/include appearances will be entertained.

E HYBRID VC SYSTEM

1. The hybrid VC system is available without need of prior permission for all matters on all days of the week.

2. This facility is available to all counsel, advocates and parties-in-person, especially those from out of town.

3. The login link is:

https://zoom.us/my/patelsewlikarjj
Or
Meeting id: 202 134 1337
Passcode: 3402

F CASES THAT ARE PENDING FOR FIVE YEARS OR MORE

1. All matters that are more than five years old will first be listed high on a Daily Board for directions to assess whether they are ready or not, and to give counsel time to prepare.

2. Ready cases will be assigned priority fixed dates from the week of 13th June 2022/20th June 2022. A separate notice for such matters will follow.

By order

31.5.2022